The following Ordinance promulgated by the Governor of Kerala on the 26th day of December, 2017 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,
Law Secretary.
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ORDINANCE No. 39 OF 2017

THE KERALA CO-OPERATIVE SOCIETIES
(SECOND AMENDMENT) ORDINANCE, 2017

Promulgated by the Governor of Kerala in the Sixty-eighth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Kerala Co-operative Societies (Second Amendment) Ordinance, 2017.

(2) It shall come into force at once.

2. Act 21 of 1969 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.
3. Amendment of section 88.—In section 88 of the principal Act, for clause (a) of sub-section (1), the following clause shall be substituted, namely:—

"(a) seven members representing the various categories of affiliated societies within the circle, elected, in such manner as may be prescribed, by the members of the committee of each such category of societies from among themselves;".

P. SATHASIVAM,
GOVERNOR.